

(S)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 570/92

XXXXXXXXXXXXXXXXXXXX

DATE OF DECISION 15.2.1994

Shri K.K.Patil

Petitioner

Applicant in person

Advocate for the Petitioners

Versus

The Supdt. of Post Offices, Bhusawal Respondent
Division, Bhusawal

Shri S.S.Karkera for Sh.P.M.Pradhan Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. Whether reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *M*
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal? *M*

[Signature]
(M.S.DESHPANDE)

VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA.NO. 570/92

Shri Kamalkar Krishnaji Patil ... Applicant
V/S.

The Supdt.of Post Offices, Bhusawal
Division, Bhusawal. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Applicant in person

Shri S.S.Karkera
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 15.2.1993

(PER: M.S.Deshpande, Vice Chairman)

The applicant was heard in person and the respondents' learned advocate Shri Karkera was also heard. The applicant retired on 31.3.1991 and was entitled to leave encashment amount of Rs.17,890/- for an unutilised earned leave of 202 days. The authorisation in this respect was issued on 8.8.1991 and actual payment came to be made on 8.2.1992. The applicant claims interest on the unpaid amount during the period from the date of his retirement to the actual payment.

2. The only ground which is given in the reply is that the delay was due to administrative reasons. That hardly can be a reason for making ^{delayed} the payment of the leave encashment amount and I find that the applicant is entitled to interest on the amount from 1.5.1991 to 8.4.1992 at the rate of 12% p.a. The amount shall be paid within two months from the date of communication of this order to the respondents.

(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.